

**THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH
(through web-based video conferencing platform)**

**Item No. 9
IA No. 556/21, 147/22
And
CP(IB) No. 210/Chd/Chd/2020
Under Section 7 & 60(5), IBC
2016, Rule 11 & 32 of NCLT,
2016.**

In the matter of:-

Amarjeet Singh & Ors.

...Petitioner-Financial Creditor

Vs.

Chandigarh Overseas Pvt. Ltd.

...Respondent-Corporate Debtor

Present through Video Conferencing:

Mr. Surjeet Bhadu, Advocate for petitioner-financial creditor in main CP and for respondent in IA Nos. 556/2022 and 147/2022.

Mr. Anand Chhibbar, Senior Advocate with Mr. Shikhar Sarin, Advocate for the respondent/corporate debtor in main CP and for applicant in IA Nos. 556/2022 and 147/2022.

IA No. 556/21, 147/22 & CP(IB) No. 210/Chd/Chd/2020

Part arguments on behalf of learned counsel for the petitioner heard. It is stated by learned counsel for the petitioner that he wants to place on record some documents. Similar request is made by the opposite counsel. Let both the counsels submit documents relevant to the facts within one week by exchanging copies with each other and after that no further opportunity will be given for submission of any other document. List for arguments on 15.12.2022.

Sd/-
(Subrata Kumar Dash)
Member (Technical)

Sd/-
(Harnam Singh Thakur)
Member (Judicial)

December 6, 2022
VN